

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 975, 976, 977, 978 & 990/93

Date of Decision: 8.10.1997

R.Samuel & Ors.

Applicant.

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri R.K.Shetty

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not? *W*

(2) Whether it needs to be circulated to *W*
other Benches of the Tribunal?



(P.P.SRIVASTAVA)

(

MEMBER (A)



(R.G.VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.Nos. 975,976,977,978 & 990 of 1993

Wednesday this the 8th day of October, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

1. R.Samuel & Ors.
2. Smt.A.Nandi & Ors.
3. Mrs.R.Mathai
4. N.C.Karadkar & Ors.
5. D.B.Kulkarni

All are SSA,
Armament Research & Development Estt.
Pashan, Pune - 411 021

... Applicants

v/s.

1. Union of India
Represented by its Secretary,
Ministry of Defence, New Delhi.
2. The Scientific Adviser to Raksha
Mantri and Director General,
Research and Development,
Raksha Mantralaya, New Delhi.
3. The Director,
ARDE, Pashan,
Pune - 411 021.

By Advocate Shri R.K.Shetty
C.G.S.C.

... Respondents

O R D E R

(Per: Shri Justice R.G.Vaidyanatha, VC)

In all these cases the applicants have
prayed for upgradation of their posts w.e.f. 1.1.1988
and consequential benefits.

.. 2/-

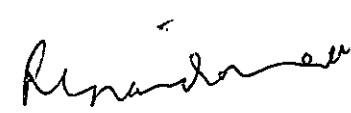


2. Though the respondents had initially filed reply opposing the application, they have since conceded the request of the applicants and passed Government order dated 18.10.1995 giving the benefit of upgradation to all the applicants w.e.f. 1.1.1988. Consequently, respondents have filed M.P.Nos. 377/96, 378/96, 376/96, 379/96, 383/96 respectively stating that the Government have considered the demand of the applicants and had issued the necessary orders and, therefore, the applications have become infructuous.

Today the applicants and their counsel are absent. After hearing the learned counsel for the respondents and perusing the Government order, we are satisfied that the applicants' claim is fully satisfied by the Government orders. Applicants have not filed reply to M.P. In the above reasons, we hold that all the applications have become infructuous since the relief has been conceded by the respondents. All the OAs. are hereby dismissed. M.P.s are allowed. No costs.


(P.P. SRIVASTAVA)

MEMBER (A)


(R.G. VAIDYANATHA)
VICE CHAIRMAN

mrj.